

THE HIGH COURT AND SUPREME COURT JUDGES
(CONDITIONS OF SERVICE) AMENDMENT ACT, 1985

No. 36 OF 1985

[24th May, 1985.]

An Act further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the High Court and Supreme Court Judges (Conditions of Service) Amendment Act, 1985.

Amend-
ment of
section
22B of
Act 28
of 1954.

2. In the High Court Judges (Conditions of Service) Act, 1954, in section 22B, for the words “three hundred rupees”, the words “five hundred rupees” shall be substituted.

Amend-
ment of
section
23A of
Act 41
of 1958.

3. In the Supreme Court Judges (Conditions of Service) Act, 1958, in section 23A, for the words “three hundred rupees”, the words “five hundred rupees” shall be substituted.